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IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJESH KUMAR GUPTA ON THE 8th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 27378 of 2025

DILEEP

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Santosh Singh Jadon - Advocate for applicant.

Shri Dinesh Savita - Public Prosecutor for State.

ORDER

This is second application filed by the applicant under Section 483 of BNSS for grant of regular bail. The applicant has been arrested on 21.04.2025 in connection with Crime (POR) No.281/2024 registered at Police Station- Forest Range - West Forest, Range, Vijaypur, District Sheopur for offence under Sections 9, 39, 49-A, 51 of Wild Life Protection Act and Section 41 of Indian Forest Act. His first bail application was dismissed as withdrawn vide order dated 14.05.2025 passed in MCRC No.21355/2025 by this Court with liberty to renew the prayer after filing of charge-sheet.

Learned counsel for the applicant submits that the applicant is innocent and has been falsely implicated in the matter. It is submitted by counsel for applicant that applicant has suffered more than 4 months of incarceration. Investigation is over and charge-sheet has been filed, therefore,

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there is no apprehension of his fleeing away from the Court of Justice. The applicant is in custody since 21.04.2025. Applicant is permanent resident of District Sheopur. Final conclusion of trial will take considerable long time. Hence, counsel prays that applicant be released on bail.

Per contra, learned PP for respondent/State opposed the bail application and prayed for its rejection.

Heard the learned counsel for the parties and perused the case diary.

Considering all the facts and circumstances of the case and submissions advanced by counsel for the parties, without commenting on the merits of the case, the application is **allowed**. It is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of the trial Court for his appearance before the trial Court, as and when required.

This order will remain operative subject to compliance of the following conditions by the applicant:-

- 1. The applicant will comply with all the terms and conditions of the bond executed by him;
- 2. The applicant will cooperate in the investigation/ trial, as the case may be;
- 3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be.



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- 4. The applicant shall not commit an offence similar to the offence of which he is accused;
- 5. The applicant will not seek unnecessary adjournments during the trial;
- 6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

Application stands allowed and disposed of.

(RAJESH KUMAR GUPTA) JUDGE

Rashid